

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 315**  
IA-2253/2024  
**In**  
**IB-26(ND)/2024**

**IN THE MATTER OF:**

Union Bank Of India

.... Petitioner/Applicant

Vs.

Mr. Ujwal Gupta

.... Respondent

**Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For UBI : Mr. Shaun Jomon, Adv.

For Respondent : Ms. Riddhi Jain, Ms. Sonam Sharma Advs.

**ORDER**

**IA-2253/2024**

Arguments heard.

Parties are at liberty to file the written submissions along with case laws, if any, within one week.

List the matter for compliance **on 26.07.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**